

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5259**

**TO BE ANSWERED ON JULY 25, 2019**

**FUNDS TO MUNICIPALITIES IN TELANGANA**

**No. 5259. SHRI VENKATESH NETHA BORLAKUNTA:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the quantum of funds released to various municipalities in the State of Telangana as per the recommendations of the 13<sup>th</sup>& 14<sup>th</sup> Finance Commissions, district-wise; and**
- (b) the details of the developmental projects taken up in the municipalities in B & C Group in Telangana along with the funds sanctioned/spent thereon?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI HARDEEP SINGH PURI)**

**(a)& (b): Thirteenth and Fourteenth Finance Commissions did not allocate municipality wise grants. These grants were allocated Statewise and States were mandated to distribute the grants to Urban Local Bodies (ULBs) by using the formula given by the respective Central Finance Commissions.**

**Quantum of funds released to the State of Telangana during the Thirteenth and Fourteenth Finance Commissions award period is given below:**

<b>During 13<sup>th</sup> Finance Commission</b>	<b>During 14<sup>th</sup> Finance Commission (As on 19.7.2019)</b>
<b>Rs.548.6951 crore (After the formation of the State and till the end of the 13<sup>th</sup> Finance Commission award period)</b>	<b>Rs.1,833.982 crore</b>

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